

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 22nd day of December, 2003.

Original Application No. 1538 of 2003.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.
Hon'ble Maj. Gen. K.K. Srivastava, Member-A.

Avinash Chandra Srivastava,
860, Mutthiganj, Allahabad.
Posted as Regional Carpet Store, Lekhrajpur,
Allahabad.

.....Applicant

Counsel for the applicant :- Sri N.L. Srivastava

V E R S U S

1. Union of India ~~Ministry~~ Ministry of Textiles
through its Secretary, New Delhi.
2. Development Commissioner (Handicrafts),
West Block No. 7, R.K. Puram, New Delhi.
3. Director, Central Region,
Office of the Development Commissioner (Handicrafts),
Kendriya Bhawan 7th floor, Aliganj, Lucknow.
4. Assistant Director, Office of the Development Commissioner,
(Handicrafts), 1A/3A, Rampriya Road, Allahabad.

.....Respondents

Counsel for the respondents :- Sri R.C. Joshi

O R D E R

By Hon'ble Mr. Justice S.R. Singh, V.C.

This O.A has been instituted for issuance of the direction to the respondent No. 2 to grant the second promotional pay scale to the applicant under A.C.P. scheme with effect from 17.05.2003. It is submitted by the learned counsel for the applicant that under the aforesaid scheme

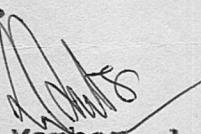
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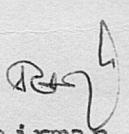
the applicant was granted first promotional pay scale with effect from 17.09.1999 by order dated 17.12.2001. The second promotional pay scale, it is submitted by the learned counsel, ^{was} ~~is~~ due from 01.05.2003. The ^{submission} ~~allegation~~ made by the applicant ^{is} ~~the~~ ^{counsel} ~~applicant~~ is that ~~he~~ has already completed 24 years of service and, therefore, he is entitled to get second promotional pay scale. It is further submitted that for redressal of his grievance the applicant preferred the representation dated 15.07.2003 followed by another representation dated 18.09.2003. The said representation, it is submitted by the learned counsel, has not been considered and decided by the competent authority.

2. Having heard learned counsel for the applicant and regard to the facts mentioned above, we are inclined to dispose of the O.A at the admission stage it-self with direction to the competent authority to look into the grievance of the applicant and take appropriate decision on the representation within a period of three months from the date of communication of certified copy of this order to the applicant.

3. The O.A is disposed of in terms of above direction.

No costs.


Member- A.


Vice-Chairman.

/Anand/